

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 12**

CA 130 2024 CA 131/2024

In

CP/3638(MB)2018

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**  
**ORDER SHEET OF THE HEARING ON 03.05.2024**

NAME OF THE PARTIES:      UNION OF INDIA VS INFRASTRUCTURE  
   LEASING AND FINANCIAL SERVICES  
   LTD. & ORS.

Section 241-242 OF THE COMPANIES ACT, 2013

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**ORDER**

1. Mr. Aditya Sikka, Ld. Counsel for Union of India present.

CA 130 2024

1. This Company Application has been filed by Union of India on 16.04.2024 u/s 242 (1) r/w Section 242(k) of the Companies Act, 2013 r/w Rule 11 of NCLT, Rules, 2016 in the matter of Infrastructure Leasing and Financial Services seeking appointment of Shri Pramod Kumar Agarwal as a Director on the board of Infrastructure Leasing and Financial Services with the same mandate as the Directors appointed by this Tribunal vide order dated 01.10.2018. Further, also seeks extending the immunities, protections and powers set out in the orders dated October 5, 2018 and October 9, 2018 to Sh. Pramod Agarwal in his role as director of the Respondent and its group companies as and when appointed.

2. The Applicant submits that this Tribunal had appointed 9 directors on the Board of IL&FS vide order dated 01.10.2018, 03.10.2018 and 21.12.2018.
3. On perusal of the pleadings, we allow the appointment of Mr. Pramod Kumar Agarwal as Director on the Board of Infrastructure Leasing and Financial Services Limited with the same mandate as the Directors appointed by this Tribunal vide order dated 01.10.2018. Further, Mr. Pramod Agarwal shall have the immunities, protections and powers set out in the orders dated October 5, 2018 and October 9, 2018 in his role as director of Infrastructure Leasing and Financial Services Limited and its group company as and when appointed.
4. In view of above, the C.A. 130/2024 is allowed and disposed of.

CA 131/2024

1. The Registry is directed to issue notice to the Union of India for filing reply within two weeks after duly serving the copy to the other side.
2. List this matter on 14.06.2024.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**